

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 10

IA 1581/2022 in C.P (IB)643/MB/2020

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **15.06.2022**

NAME OF THE PARTIES: - **Kalindi Green Ventures**
Vs.
Era Realtors Pvt. Ltd.

Appearance (via video-conference):

IA 1581 of 2022

For the Applicant/Operational Creditor : Adv. Prajwal Sharma
For the Corporate Debtor : Adv. Mohanish Chaudhari

Section 60(5) and 9 of the IBC, 2016

ORDER

IA 1581 of 2022:- The present Application is filed by the Operational Creditor withdrawal of the main Company Petitioner contending that the issue involved in the Petition is amicably settled, out of Court between the parties. Both the parties jointly make statement that Corporate Debtor has paid entire amount of Rs. 23,72,965/- (Rupees Twenty-Three Lakhs Seventy Two Thousand Nine Hundred Sixty Five Only) through RTGS to Operational Creditor as full and final settlement. On receipt of the amount indicated herein above, nothing remains due and payable to the Applicant on the part of the Corporate Debtor. As parties have entered into the consent terms and the said consent terms is enclosed herewith the present Application. Counsel appearing for both the parties stated that they have no objection in



withdrawing the CP (IB) 643 of 2020. With the above observation, IA 1581 of 2022 is liable to be allowed and the same is allowed there by allowing the Applicant to withdraw CP (IB) 643 of 2020. Accordingly, **IA 1581 of 2022** is **disposed of** in the above terms. Resultantly, **CP (IB) 643 of 2020 stands closed** as allowed to be **withdrawn** file be consigned to records.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Ankit

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)